

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.35/Chd/HP/2018**

In the matter of:

Phoenix ARC Private Limited.

....Petitioner-Financial Creditor.

Versus.

M/s GPI Textiles Limited.

....Respondent-Corporate Debtor.

Present: Mr.Manish Jain, Advocate with Mr.Mayur Kanwar,  
Advocate for petitioner.

The petitioner company claims itself to be a financial creditor on the basis of assignment deed executed by the original lender of loan in favour of respondent-corporate debtor. It is inter-alia contended that the petitioner-financial creditor has also filed copies of the statement of account of respondent-corporate debtor, certified under the Banker's Books Evidence Act, 1891 and that the contents of the application are supported by affidavit of the authorised representative of petitioner company namely Gurleen Chhabra, one of the authorised persons on the basis of the resolution Annexure I (c).

Notice of this petition to the respondent-corporate debtor for 21.03.2018 to show cause as to why this petition be not admitted. Mr.Aman Bahri, Advocate present on behalf of respondent-corporate debtor accepts the notice and filed power of attorney along with the resolution of the Board of Directors of the respondent-corporate debtor.

List the matter for arguments on 21.03.2018.  
Reply/objection, if any, be filed at least 10 days before the date fixed with  
copy advance to the counsel opposite.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

February 13, 2018.  
Ashwani